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ITEM NO.37

COURT NO.11

SECTION X

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1429/2013
(Arising out of impugned final judgment and order dated 20/06/2012
in WP No. 55/2011 passed by the High Court Of Uttarakhand At
Nainital)

STATE OF UTTARAKHAND & ORS.

Petitioner(s)

VERSUS

KANTI PRASAD DADPURI & ORS.

Respondent(s)

(With office report)

WITH

SLP(C) No. 1430/2013

(With appln.(s) for directions and Office Report)

SLP(C) No. 7676/2013

(With Office Report)

SLP(C) No. 7678/2013

(With Office Report)

SLP(C) No. 9107/2013

(With Office Report)

Date : 06/01/2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Vijay Hansaria, Sr. Adv.

Mrs. D. Bharathi Reddy, Adv.

Ms. Vidyottma, Adv.

Ms. Rachna Gandhi, Adv.

Mrs. D. Bharathi Reddy, Adv.

For Respondent(s) Mr. Manoj Gorkela, Adv.

Ms. Priya Sharma, Adv.

Mr. Nagesh Gajghate, Adv.

Mr. Prathvi Raj Chauhan, Adv.

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Naresh Kaushik, Adv.

Mr. Yogesh Yadav, Adv.

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Mrs Lalita Kaushik, Adv.

Ms. Mridula Ray Bharadwaj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

We are not inclined to interfere with the
impugned order of the High Court. The special leave
petitions are, accordingly, dismissed. Needless to say,
it will be open to the State to strictly enforce the Rules
and Regulations which require the regular principal to be
appointed within the stipulated time and where there is
violation, the State is at liberty to take appropriate
action in accordance with law.

(Madhu Bala)

(Veena Khara)

Court Master

Court Master